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Title: Discussion on the motion for consideration of the Enemy Property (Amendment and Validation) Bill, 2010 (Discussion not concluded).

MR. DEPUTY-SPEAKER: Now, the House shall take up item no. 36, Shri Ajay Maken.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): Sir, I beg to move:

"That the Bill further to amend the Enemy Property Act, 1968 and the Public Premises (Eviction of Unauthorised Occupants) Act, 1971, be taken into consideration."

Sir, the Enemy Property Act, 1968 was enacted on the 20th August, 1968 to, *inter alia*, provide for the continued vesting of enemy property vested in the Custodian of Enemy Property for India under the Defence of India Rules, 1962, and the matters connected therewith. The Act was amended in 1977.

श्रीमती सुषमा स्वराज (विदिशा): सभापति जी, बाढ़ और सूखे पर चर्चा का क्या हुआ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): He is only moving it.

SHRIMATI SUSHMA SWARAJ (VIDISHA): Is he only moving it?

MR. CHAIRMAN: Yes.

SHRI AJAY MAKEN: Of late, there have been various judgments by the various courts that have adversely affected the powers of the Custodian and the Government of India as provided under the Enemy Property Act, 1968. In view of such interpretation by various courts, the Custodian has been finding it difficult to sustain his action under the Enemy Property Act, 1968.

MR. CHAIRMAN: Okay, Mr. Minister, you may continue next time.
